

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 108
(IB)-37(PB)/2018

IN THE MATTER OF:

Dinesh Kumar Jain & Ors.

..... Petitioners

v.

Fantastic Buildcon Pvt. Ltd. & Ors.

..... Respondents

**SECTION : Under Section 7 of the Insolvency & Bankruptcy Code,
CIRP**

Order delivered on 23.09.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner(s):-

Mr. Krishna Kumar, Adv. for FC
Mr. Dinesh Jain, Ms. Lata Jain,
petitioners

For the respondent

Mr. Rakesh Kumar, Ms. Preeti
Kashyap, Mr. Dhruv Gupta, Adv. for
respondent in CA-857
Mr. Om Prakash Vijay, liquidator with
Mr. B. Vinod Kanna, liquidator
Ms. Arveena Sharma, Adv. for Omaxe

ORDER

On the application filed by the Respondent stating that Avoidance Application already disposed of is still showing on record as pending.

In view of the same, this CA-857/2019 is allowed with a direction to the Registry to close the said application.

List IA-2411 & IA-4008/2020 for hearing on 21.10.2020

—sd—

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

—sd—

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)